

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/758/2021

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Madan Lal, aged 52 years, S/o Sh. Ram Lal, R/o Village Chatha Bhor Camp, Tehsil & District Jammu.

.....Applicant

(Advocate:- Mr. Anuj Dewan Raina)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Agriculture Department, Civil Secretariat, J&K Government, Jammu/Srinagar.
2. Director, Agriculture Department, Jammu

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant Madan Lal is aggrieved by the inaction of the respondents of not according consideration to his claim for placing him against the post of Carpenter in the pay grade of Rs. 5000-8000 pre-revised.

2. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and consider the case of the applicant for placing him against the post of Carpenter in the pay grade of Rs. 5000-8000 pre-revised.
3. We have heard Mr. Anuj Dewan Raina, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. and perused the records.



4. Looking to the limited prayer made by the learned counsel for the applicant as well as the facts and circumstances of the case, we dispose of the T.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and accord consideration to the applicant's claim for placing him against the post of Carpenter in the pay grade of Rs. 50000-8000 (pre-revised). While considering the case of the applicant, the respondents will take into consideration all the grounds taken by the applicant in the O.A. Let this exercise be completed within a period of two months from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun